REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore— 560 038.

Dated: 22FEB 1988

W.P.No. 762 /87 (F)

APPLICANT

Vs

RESPONDENTS

Advocate

Shri Athar Safdar Hussain

Τo

The Divisional Railway Manager, Mysore Division, Mysore & another

6. Shri N.K. Srinivasa Murthy

195/2. Brigade Road

Bangalore - 560 001

M/s Law Assistates A Mociales

- 1. Shri Athar Safder Hussain Lascar Southern Railways Mysore Division Mysore
- 2. Shri M. Raghavendra Achar Advocate 1074-1075, Banashankari I Stage Bangalore - 560 050
- 3. The Divisional Railway Manager Southern Railways Mysore Division Mysore
- 4. Shri Ramesh Babu
 Storewatch Man
 Office of the Inspector of Works
 Southern Railways
 Mysers Division
 Mysors
- 5. Shri K.V. Lakshmanachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road, Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STANGED AND AND THE PROPERTY PASSED by this Tribunal in the above said application

on 11-2-88

in the second

DEPUTY REGISTRAR
(JUDICIAL)

dc.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 11TH DAY OF FEBRUARY, 1988

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan. Member (A)

APPLICATION NO. 762/1987

Shri Athar Safder Hussain, S/o Safder Hussain, Age 38 years, Lascar, Southern Railways, Mysore Division, Mysore.

Applicant.

(Shri M. Raghavendrachar, Advocate)

V.

- Divisional Railway Manager, Southern Railways, Mysore Division, Mysore.
- 2. Sri Ramesh Babu, S/o Suryanarayana Setty, Storewatch Man, O/o the Inspector of Works, Southern Railways, Mysore Division, Mysore.

Respondents.

(Shri K.V. Lakshmanachar, Advocate for R-1) (Shri N.K. Srinivasa Murthy, Advocate for R-2)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985 the applicant has challenged Order No.P3/W/291/87 dated 29.7.1987 (Annexure-B) issued by the Divisional Personnel Officer, Southern Railway, Mysore ('DPO') in which he had promoted R2 on ad hoc basis as Storemate for a period of six months.



- 2. The period of six months for which R2 had been promoted by the DPO had expired on 19.1.1988. If that is so then this application no longer survives for consideration. On this short ground only it is not necessary for us to consider the contentions urged by both sides.
- 3. Assuming that R2 has been further been promoted by a separate order then it is undoubtedly open to the applicant to challenge the same in a fresh application, which will have to be considered on its own merits.
- 4. Even assuming that the authorities had taken steps to make regular promotions, then also it is open to the applicant to approach them to consider his claims for the same, which has necessarily to be examined by them with due regard to his eligibility and all other relevant factors in accordance with law.
- 5. With the above observations, we dismiss this application as having become infructuous. But in the circumstances of the case, we direct the parties to bear their own costs.

TRUE COPY

Sdl-Vice-Chairman 11-2-99 Sal-Member (A)"1"

DEPUTY REGISTRAR RESTYMING AND AND BANGALORE